

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1994  
ANSWERED ON:09.03.2015  
INSPECTION BY LABOUR OFFICERS  
Bhamre Dr. Subhash Ramrao;Kharge Shri Mallikarjun

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether labour inspection rates have declined significantly and that India lags far behind the ILO prescribed labour inspector rates;
- (b) whether implementation of labour laws have not been successful in achieving their objectives due to the connivance of labour inspectors, labour enforcement officers and the offenders;
- (c) if so, whether the Government is considering to review the functioning of labour inspectors;
- (d) if not, the details of mechanism to ascertain any possible relations between the labour inspectors/ officers and offenders of various labour laws;
- (e) the number of inspections conducted during the last three years and the current year and the manner in which these inspections have been undertaken; and
- (f) the status of prosecution and action taken against violators in such cases as on date?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): ILO Convention No. 81 "Labour Inspection Convention", 1947 provides guidelines for the functioning of the labour inspection system in member countries. The convention does not prescribe about the inspection rates.

However, from the available information pertaining to the number of inspections under central sphere conducted under various labour laws there is some decline in the number of inspections under some labour laws as given in the enclosed list of inspections at Annexure-'A'.

(b): Implementation of labour laws is done by the appropriate Government in their respective spheres. Implementation of labour laws in central sphere is satisfactory in the wake of number of prosecutions launched against the erring employers and contractors for non observance of labour laws. Details enclosed as Annexure-'B'.

(c) & (d): To improve the enforcement of labour laws and to regulate the functioning of inspectors/Labour Enforcement Officers, the Ministry of Labour & Employment has launched the SHRAM SUVIDHA PORTAL, a single unified web portal for online registration of units through Labour Identification Number (LIN), assigning of inspections, reporting of inspections etc. The functioning of the Labour Enforcement Officers has also been regulated by computerized selection of the establishment to be inspected based on pre-determined risk based criteria and timely uploading of inspections. This will lead to greater transparency and better enforcement of labour laws.

(e) & (f): The details with regard to the number of inspections conducted, irregularities detected, prosecutions launched and number of convictions obtained through court of law are enclosed as Annexure-'B'.